

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 324 of 2020

IN THE MATTER OF:

Rajendra Kumar Tekriwal

...Appellant

Vs

Bank of Baroda

....Respondent

Present:

For Appellant: Mr. Manoj Munshi, Advocate

For Respondent: None

O R D E R
(Through Virtual Mode)

25.06.2020 It transpires that the Office of the Registry had received 'Process Fee' on 20.03.2020. However, the Notice could not be issued due to Lockdown restriction (COVID- 19).

In view of the above, the Office of the Registry is directed to issue Notice to the Respondent returnable by 13.07.2020. Also, Let notice be issued on Respondent by Speed Post. If the Appellant provides the e-mail address of Respondent, Let Notice be also issued through e-mail.

List the matter on **13.07.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member(Judicial)

(Kanthi Narahari)
Member(Technical)